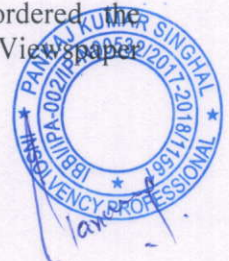


FORM A
PUBLIC ANNOUNCEMENT
(UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
(INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KATALIST VIEWSPAPER PRIVATE
LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Katalist Viewspaper Private Limited
2.	Date of incorporation of corporate debtor	07/08/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300DL2008PTC181780
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot in KH No.338/10/3, First Floor Shahbad Pur, New Delhi-110061
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced: 18/12/2020 Order received: 22/12/2020
7.	Estimated date of closure of insolvency resolution process	16/06/2021 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9.	Address and e-mail of the interim resolution professional, as registered with the Board	(NOT FOR COMMUNICATION) Address: A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 Mail: aprassociatesllp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	(FOR COMMUNICATION) Pankaj Kumar Singhal Address: WP-509, Second Floor, Wazirpur Village, Ashok Vihar, Phase-I, Delhi-110052 Mail: cirp.katalistviewspaper@gmail.com
11.	Last date for submission of claims	05/01/2021 (14 days from the date of order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information there is no such class of creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Based on limited information there is no such class of creditors.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Katalist Viewspaper Private Limited on 18/12/2020 which was received on 22/12/2020.



The creditors of Katalist Viewspaper Private Limited, are hereby called upon to submit their claims with proof on or before 05/01/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Based on limited information there is no such class of creditors.)

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen or an employee
- Form E- for Claims by authorized representative of workmen & employees
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in (Insolvency and Bankruptcy Board of India).

Submission of false or misleading proofs of claim shall attract penalties.



Pankaj Kumar Singhal
Interim Resolution Professional
Katalist Viewspaper Private Limited

IBBI/IPA-002/IP-N00532/2017-2018/11561

Date: 24.12.2020
Place: Delhi

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